(ग) इन हादसों में हुए नुकसान की प्रतिपूर्ति हेतु केंद्रीय सरकार ने राज्य सरकार की किस रूप में तथा कितनी सहायना की है ?

गृह मंत्रालय में राज्य संद्री (श्री राजेश पायलट) : (क) श्रीर (ख) इन घटनाओं की जांच में बम्बई पुलिस की सहायता विभिन्न एजेंसियों द्वारा की जा रही है । श्रीधिक ब्योरों के बारे में बताना जांच-कार्य-नथा जनता के हित में नहीं है ।

(ग) महराष्ट्र की ाज्य सरकार ने वम विस्फोटों के शिकार हुए व्यक्तियों को वित्तीय सहायता दी जान की घोषणा की है। 20 मार्च, 1993 तक उपलब्ध सुचना के अनुसार वम विस्फोटों में मारे गए व्यक्तियों के निकटनम संबंधियों को 98 लाख हपए की राशि दी जा चुकी है और घायल हुए व्यक्तियों में 19.50 साख हपए वितरित कर दिए गए हैं। जब कि महाराष्ट्र सरकार को उनके अन्वेषण अयासों में सहायता उपलब्ध कराई गई है, अनिपूर्ति के रूप में केंद्र सरकार द्वारा कोई वित्तीय महायता नहीं दी गई है।

Return of Chakma Refugees

4219. SHRI PARMESHWAR KUMAR AGARWALA: SHRI GOPAL SINGH G. SOLANKI:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the reported statement of Bangladesh Government to the effect that Chakma Refugees in India would return to their homes;
- (b) if so, whether Government of India have initiated any dialogue for an early return of Chakma to Bangladesh;
- (c) whether Government also propose to take up with Bangladesh the return of all other Bangladeshis living in India; and

- (d) if not, the reasons thereof?

 THE MINISTER OF STATE IN

 THE MINISTRY OF HOME

 AFFAIRS (SHRI P. M. SAYEED);

 (a) and (b) Yes. Sir.
- (c) The Govt. has conveyed its concern to the Govt. of Bangladesh over the seriousness and magnitude of the problem of illagal immigration from Bangladesh. It has also expressed its readiness to start a dialogue at senior officials' level to resolve the issue in a cooperative manner.
 - (d) Does not arise.

Preventive detentions made in India

- 4220. DR. SHRIKANT RAMCHA-NDRA JICHKAR; Will the Minister of HOME AFFAIRS be pleased to state:
- (a) how many preventive detentions were made in India for reasons connected with External and Commonwealth Affairs during the last three years:
- (b) what was the final fate of such detenues;
- (c) what is the criterion on which such detentions are made; and
- (d) whether such detentions have lately increased and if so, reasons therefor?

MINISTER OF STATE IN THE OF MINISTRY THE AFFAIRS (SHRI RAJESH PILOT): (a) to (d) It seems that the Hon'ble Member is referring the preventive detentions made under the National Security Act, 1980. The Central Government or the State Government may detain any person with a view to preventing him/her from acting in any manner prejudicial to the defence of India the relations of India with foreign powers and the security of India under the provisions of the Act. However, no specific information detail is maintained about the preventive detentions made for reasons connected with External and Commonwealth Affairs by the Government.